

**Disposal of applications under certain sections of M.R.T.P. Act**

3835. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) how many applications under Sections 21, 22 and 23 of MRTP Act are presently pending with the Department;

(b) the names of the applicants, the product for which the proposal has been applied for and the project cost and the date on which the application was made under each such case; and

(c) what steps Government propose to take for speedy clearance of these cases in the interest of a faster economic growth of the country?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) 123 applications under Section 21, 147 applications under Section 22 and 13 applications under Section 23 of the M.R.T.P. Act, 1969, were pending consideration with the Department of Company Affairs as on 1st March, 1981.

(b) Statement I, II, and III are laid on the Table of the House. [Placed in Library. See No. LT-2124/81].

(c) M.R.T.P. Act being an economic legislation with far reaching implications, the proposals are to be examined in depth from the various connected angles in consultation with other concerned Government Departments and no effort is being spared to dispose of the cases within the quickest possible time.

**Proposal to set up a Coal Hydrogenation Plant under the Coal to Oil Project**

3836. SHRI HARINATH MISRA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Central Fuel Research Institute has

submitted a proposal to set up a 25-tonne capacity coal hydrogenation plant at an estimated cost of Rs. 12.6 crores under the Coal-to-Oil project undertaken by the Institutes; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) Government have included this in the Sixth Plan Programme of Central Fuel Research Institute. A detailed and time bound proposal from CFRI is awaited. Government have promised all necessary financial support for the above studies.

**Recommendations of Mass Media Convention**

3837. SHRI A. NEELALOHITHA-DASAN NADAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what were the main recommendations of the Mass Media Convention held at Delhi in the last week of December, 1980; and

(b) what action has been taken by Government on the recommendations?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUDHEN M. JOSHI): (a) The Government have not received the recommendations of the Mass Media Convention which had been organised by non-official media agencies held in Delhi in the last week of December, 1980.

(b) Does not arise.

**Plan for reduction in consumption of petrol and diesel**

3838. SHRI K. RAMAMURTHY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any comprehensive plan has been formulated to launch